

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 217**  
**96(ND)2013**  
**RA-27/2023**

**IN THE MATTER OF:**

**Sh. Gurvinder Singh Suri**

...

**Applicant/Petitioner**

**Versus**

**M/s. BHL Forex and Finlease Ltd.**

...

**Respondent**

**Under Section: 397/398**

**Order delivered on 12.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Saurabh Kalia, Adv. Prakhar Dixit, Adv. Ashtha Aggarwal

**For the Respondent** : Adv. Mansumyer Singh Adv. Misbahul Haque for R-7

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**RA-27/2023**:-There is no appearance on behalf of Respondent Nos. 1 to 4, despite service of notice. By way of sheer indulgence, one last opportunity is granted to them to file reply to RA-27/2023, failing which we will be constrained to recall the order dated 14.02.2023 and restore the CP-96/ND/2013.

List on 19.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**